

Rep. by Act 35 of 1950.

Act No. XLIII of 1948

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 3rd September 1948)

An Act further to amend the Indian Army Act, 1911

WHEREAS it is expedient further to amend the Indian Army Act, 1911 (VIII of 1911), for the purposes hereinafter appearing;

It is hereby enacted as follows:—

1. Short title.—This Act may be called the Indian Army (Amendment) Act, 1948.

2. Substitution of section 6A, Act VIII of 1911.—For section 6A of the Indian Army Act, 1911 (hereinafter referred to as the said Act), the following section shall be substituted, namely:—

“6A. *Relations between forces of Acceding States and Indian Land Forces when acting together.*—When any of the forces of an Acceding State are acting with, or are attached to, any body of His Majesty's Indian Land Forces, whether within or outside the State, then—

(a) all the provisions of this Act shall apply to such forces and the members thereof as if they formed part of that body of His Majesty's Indian Land Forces;

(b) for the purposes of command and discipline and for the purposes of the provisions of this Act relating to superior officers, any officer, sub-commissioned officer, warrant officer or non-commissioned officer of such forces shall, in relation to that body of His Majesty's Indian Land Forces, have all such powers and be treated as if he were an Indian commissioned officer, Viceroy's commissioned officer, warrant officer or non-commissioned officer, as the case may be, of His Majesty's Indian Land Forces; and

(c) the relative rank of officers, sub-commissioned officers, warrant officers and non-commissioned officers of such forces and of His Majesty's Indian Land Forces shall be such as may be determined by the Central Government or by such other authority as may be prescribed.”

3. Omission of section 6B, Act VIII of 1911.—Section 6B of the said Act shall be omitted.

4. Amendment of section 7, Act VIII of 1911.—(1) In clause (2) of section 7 of the said Act, after the word “means”, the words “a person of Indian nationality holding His Majesty's commission in His Majesty's Land Forces or” shall be inserted.

(2) The amendment made by sub-section (1) of this section shall be deemed to have been made with effect from the 15th day of August, 1947.

5. Repeal.—The Indian Army (Amendment) Ordinance, 1948 (XIX of 1948), is hereby repealed.

Price anna 1 or 1½.